

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2414
ANSWERED ON:22.07.2009
SELECTED CANDIDATES FROM RESERVED QUOTA
Baal Thiru Thalikkottai Rajuthevar

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether candidates belonging to reserve category selected in the civil services examination on the basis of open competition has been shifted to reserved quota;
- (b) if so, the details thereof;
- (c) whether these selected candidate are not being given posting;
- (d) if so, the reason therefor;
- (e) the number of such reserve category candidates denied posting during the last three years and the current year; and
- (f) the corrective measures taken by the Government in this regard?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs(SHRI PRITHVIRAJ CHAVAN)

- (a):- No, Sir. Successful candidates of reserved category who have not availed any relaxation/concession available for their category in the examination are treated as general candidates. However, if they do not get service of their higher preference in general category they are allocated service of their higher preference as per merit, in their own reserved category.
- (b):- Does not arise.
- (c):- Candidates of reserved category as above, selected on their own merit have been allocated service as per their higher preference within general category or reserved category.
- (d) - (f):- Does not arise.